

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

for admission
and hearing.

Cr. 100/04 not filed

Bench

NY
23/4/04

Order dt. 15.4.04

Mr. S.K. Ray, Learned counsel for the applicant prays for 01 week time to file rejoinder and Lt. A.S.C has no objection to it, prayer is allowed. Call on 27.4.04 for final hearing. Rejoinder, if any, be filed on the meantime.

(B. PANIGRAHI)
Vice-Chairman
Justice
(S.K. MAIK)
Member (A)

27.4.04

None appeared for the applicant nor the applicant did appear in person when called. In this case a large number of adjournments have been allowed at the request of the applicant including the time given for filing ^{rejoinder} ~~rejoinder~~, which has ~~not~~ not yet been filed. In this view of the matter, it appears that the applicant is not interested in pursuing this case and therefore, this year-old case of 2001 is dismissed for default.

Shri S.B. Tewari, A.S.C. is present and heard.

Vice-Chairman 27/4
(S.K. MAIK)

Copy of order dt. 27/4/04
sent to the counsel
for both side.

Shri S.B. Tewari
S.O.

NY
5/5/04